

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Bhupender @ Bhopa
FIR No. 004635/20
PS Krishna Nagar
U/s 379/411/34 IPC

16.09.2020.

Fresh application for calling the status report from the jail superintendent, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कजकदूमा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi-32

State vs. Asalam
PS PIA
U/s 376 IPC

16.09.2020.

Fresh application for release of vehicle no.UP 17AT6130 on superdari,
received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडुमा कोर्ट, दिल्ली-12
Karkarduma Courts, Delhi-12

State vs. Not known
PS PIA
U/s 379 IPC
FIR NO.000898/19

16.09.2020.

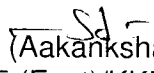
Fresh application for release of mobile phone Real Me-3, on superdari, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्तूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Aman Chaudhary
FIR No.0243/20
PS PIA
U/s 379/411 IPC

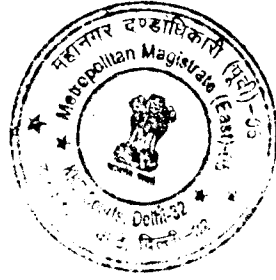
16.09.2020.

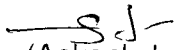
Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
ककराडूमा कोर्ट, दिल्ली-12
Karkaraduma Courts, Delhi-12

State vs. Pramod Kumar & Ors.
FIR No.193/20
PS Krishna Nagar
U/s 411/34 IPC

16.09.2020.

Fresh application u/s 437 Cr.PC on behalf of the accused, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकारा व्वास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कल्याणवस्ती कोर्ट, दिल्ली-110032
Kalyanvasti Court, Delhi-110032

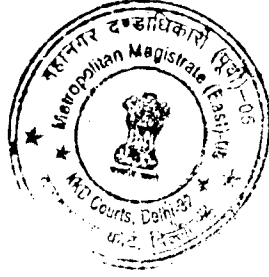
State vs Sayed Salman & Ors.
FIR No.517/17
PS Krishna Nagar

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

IO is not present through VC.

Issue notice to the IO, as per previous order for 17.09.2020.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-१२
Karkardooma Courts, Delhi-32

State vs.Saidul
FIR No.392/2020
PS Shakarpur
U/s 380/511 IPC


16.09.2020.

Fresh application for releasing the abovesaid accused on personal bond, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

Relist on 17.09.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकजुमा कोर्ट, दिल्ली-32
Karkajuma Courts, Delhi-32

State vs. Vinay
FIR No.194/20
PS PIA
U/s 379/411/34 IPC

16.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 17.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Anil Jain
FIR No.303/2020
PS Krishna Nagar
U/s 376 IPC

16.09.2020.


Fresh application for seeking direction to release the original RC of vehicle no. DL-3CBX-2014 to the applicant, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडफडुमा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi-32

State vs. Anil Jain
FIR No.303/2020
PS Krishna Nagar
U/s 376 IPC

16.09.2020.

Fresh application for seeking direction to release the currency note of Rs. 1,00,000/- to the applicant, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 18.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडफडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Anil Jain
FIR No.303/2020
PS Krishna Nagar
U/s 376 IPC

16.09.2020.

Fresh application for seeking direction to release the original RC of vehicle no. DL-13SG-9973 to the applicant, received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/ SHO PS concerned to file reply on 18.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-12
Karkardooma Courts, Delhi-12

State vs. Premshila & Ors.
FIR No.160/20
PS PIA

16.09.2020.

Fresh application for calling the status report from the SHO PS PIA,
received through email.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 19.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

श्री अकांक्षा व्यास
श्री AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्व),
Metropolitan Magistrate (East),
दिल्ली न्यायालय
Court No. 05, District
न्यायालय, दिल्ली न्यायालय
Market, Connaught Place, New

State vs. Not known
FIR No. 000898/19
U/s 379 IPC
PS Anand Vihar

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant is present through VC.

As per the application itself, the present FIR pertains to PS Anand Vihar which is not within the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता-32
Kolkata District Courts, Bench-32

State vs. Not known
FIR No. 0036/2020
U/s 392/34 IPC
PS PIA

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of mobile phone **OPP F-3** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Sudhir Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.


In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकरोमिया कोर्ट, दिल्ली-22
Karkaroomia Courts, Delhi-22

State vs. Ashru
e-FIR No. 13709/2019
U/s 379/411 IPC
PS Shakarpur

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ashru.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 23.05.2019. He has further submitted that accused has been falsely implicated in the present case and he is the sole bread earner of his family. Accused is having clean antecedents. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, accused is involved in other cases also.


Heard both the parties.

File perused. In the present case, the accused is in J/C since 23.05.2019. Further, case property in the present case has already been recovered. As per the reply of IO, the accused was formally arrested in this case on 11.02.2020 and charge-sheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्हास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, प्रथम मंजूर
Court No. 03, 2nd Floor
कलकत्ता नगर प्रशासन, दिल्ली-32
Kolkata Urban Courts, Delhi-32

State vs. Arun @ Arif
FIR No. 436/20
U/s 380/457/411/34 IPC
PS Krishna Nagar

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arun @ Arif.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 12.09.2020. He has further submitted that accused has been falsely implicated in the present case and he is the sole bread earner of his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 12.09.2020. Further, as per reply of the IO, he was arrested in the present case on the disclosure of the co-accused and only some mobile phone chargers have been recovered from him. Further, as per the disclosure statement of the co-accused, the co-accused had sold mobile phone chargers only, to the present accused. IO has not stated in his reply that accused is required for any further investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

- 1.The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. Accused will not try to tamper with the evidence and will not try to contact the victims during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडरूमा कोर्ट, दिल्ली-02
Kadkaduma Courts, Delhi-02

State vs. Isfan Justin Georget
FIR No. 0391/20
PS Shakarpur
U/s 379/511/34 IPC

16.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the accused is present through VC.

Bail application perused. Reply of the bail application is on record.

Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated. Further, police has also not recovered any CCTV footage at the time of alleged incident and no instrument used for the commission of the alleged offence has been recovered from the accused. He is the sole bread earner of his family. It is further stated that the accused is in JC since 12.09.2020 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is at the initial stage.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offence alleged is serious in nature in as much as the complainant who was present at the spot has alleged that the accused persons were tampering with the ATM machine. Although no instrument/blade has been recovered from the accused persons, it is pertinent to mention at this point that the investigation is at a very initial stage. Further, as per clarification received from the IO through the Naib Court, the IO has already made an application for acquiring the CCTV footage of the CCTV installed in the ATM machine. Investigation is at a very initial stage. In these circumstances, bail application is dismissed. Copy of this order be given dasti to the IO and copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता रोड, दिल्ली-12
Karkat Toma Court, Delhi-12

State vs. Drugeg Toma Valentin
FIR No. 0391/2020
PS Shakarpur
U/s 379/511/34 IPC

16.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the accused is present through VC.

Bail application perused. Reply of the bail application is on record.

Same is perused.

Ld. Counsel for the accused submits that the accused has been falsely implicated. Further, police has also not recovered any CCTV footage at the time of alleged incident and no instrument used for the commission of the alleged offence has been recovered from the accused. He is the sole bread earner of his family. It is further stated that the accused is in JC since 12.09.2020 and investigation has been completed and hence accused may be enlarged on bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is at the initial stage.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. The offence alleged is serious in nature in as much as the complainant who was present at the spot has alleged that the accused persons were tampering with the ATM machine. Although no instrument/blade has been recovered from the accused persons, it is pertinent to mention at this point that the investigation is at a very initial stage. Further, as per clarification received from the IO through the Naib Court, the IO has already made an application for acquiring the CCTV footage of the CCTV installed in the ATM machine. Investigation is at a very initial stage. In these circumstances, bail application is dismissed. Copy of this order be given dasti to the IO and copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय मंज
Court No. 03, 2nd Floor
कडकडडूना कोर्ट, दिल्ली-02
Karkardooma Courts, Delhi-02

FIR NO. 02420/19
U/s 379/4311/34 IPC
PS Shakarpur
State vs. Raju

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Raju.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 19.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.


Heard both the parties.

File perused. In the present case, the accused is in J/C since 19.08.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no pervious involvement in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूना कोर्ट, दिल्ली-32
Karkaduna Courts, Delhi-32

State vs Shubham Mittal
FIR No. 155/2019
PS Shakarpur
U/s 376/328 IPC

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for the accused is present through VC.

The Id. Counsel has intimated to the undersigned that the interim protection granted to the accused has been extended by the Ld. Sessions court till 25.09.2020 and copy of the Id. Sessions Court shall be sent on the court email ID today itself.

As per the previous order, the coercive process issued against the accused has already been cancelled by this Court. Accordingly, let the present matter be now listed on date already fixed i.e. 16.10.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

अकिंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Ajrudin
e-FIR No. 023007/19
U/s 379/356/411 IPC
PS Shakarpur

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ajrudin.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 22.08.2020. Ld. Counsel for the accused has also submitted that inadvertently he has mentioned the e-FIR no. 023007/20 instead of e-FIR No. 023007/19. He has further submitted that accused has been falsely implicated in the present case. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused is habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 22.08.2020. Case property has already been recovered. As per reply of the IO, accused was formally arrested in this case. IO has not stated in his reply that accused is required for any further investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

- 1.The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. Accused will not try to tamper with the evidence and will not try to contact the victims during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020

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FIR No. 437/20
PS Krishna Nagar
U/s 356/379/411 IPC

16.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant is present through VC.

The present application for release of mobile phone **REDMI Note 5-PRO** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Rajbir Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

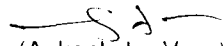
In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/16.09.2020